



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Nov/202526/13

DATED: 16/12/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Nov/202526/13 dated 16/12/2025 of Norms Committee - I for the year 2025-26 was held on 16/12/2025 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI
2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:-

S.No.	Name and Designation	Department
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1	Shri Randheep Thakur, Jt.DGFT	DGFT
2	Shri Ashwani Kumar Ojha, Dy. Dir	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002460AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i) Details of export product in terms of structural design, calculations, and brief notes about export product as well as import inputs. ii) Justification of claimed Wastage over per unit requirement without wastage. iii) Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). iv) Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) v) Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) vi) Declaration regarding non-recoverable Wastage in manufacturing process vii) Certificate of Chartered Accountant/ Cost Accountant/Company Secretary (as per appendix 5 B) viii) Declaration as prescribed under Annexure 'A' to Trade Notice No. 1/06 dated 07.06.2005; Annexure to Trade Notice No. 4/AM06 dated 06.07.2005; Annexure 'A' to Trade Notice No. 12/AM05 dated 10.03.2005; Annexure 'A' to Trade Notice No. 03/AM11 dated 08.10.2010. ix) Declaration under Para 4.07 of HBP and Para 4.11 of FTP-2023 , Para 4.15 of HBP . x) Declaration showing that none of your import or export items falls under SCOMET List xi) Declaration as per policy circular no. 9 dated 30.06.2003 Case stands deferred.	

Case No.	2 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred

Party Name	DEEPSEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002935AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Specific list of export item(s) with their quantities and net weights 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. The above information may be furnished export product wise. Case stands deferred	

Case No.	3 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003677AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	4 / NC/1/MEET/Nov/202526/13
Case Status	Case Withdrawn
Party Name	CRI LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004545AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that this case was withdrawn from the agenda in NC-VI meeting dated 19/06/2025 on the ground that the firm had submitted request for withdrawal of the application. However, the same has been transferred by NC-VI to NC-I on portal without mentioning any reason. Hence, the committee decided to transfer this case to NC-VI, showing the status of the case as withdrawn.	

Case No.	5 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004745AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to AA No. 0711012758 for which ad-hoc norms have already been fixed in NC-1 meeting dated 09/01/2025. In this case, the firm has not filed any review application for amendment in ad-hoc norms. Rather, it has filed application for amendment in AA, for which the concerned RA is empowered. Hence, the committee decided to reject the case. Case stands rejected.	

Case No.	6 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003535AM26
RA File Number	NA
Licence No and	0410083530/11/08/2006

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003409AM26
RA File Number	NA
Licence No and Date	0410101778/22/01/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the documents pertaining to this AA has been sought from RA, Bangalore on 15.10.2024 followed by reminders on 24.01.2025 & 28.02.2025. However, reply from RA, Bangalore is still awaited. Hence, the Committee decided to send a reminder to the concerned RA to furnish the requisite documents within 15 days. Case stands deferred.	

Case No.	9 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 10.11.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	Optical Power Ground Wire (OPGW 24F Cable (G652-D)DesignPBT 12.5MM)	160.00 KME	SINGLE MODE OPTICAL FIBER	3967.72	KME
			Filling Jelly OPGW	1076.21	KGS
			Aluminum Ingot	26298.05	KGS
			High Carbon Steel wire	44812.66	KGS
			Wire drawing Powder for lubricants	1233.79	KGS
			Stainless Steel Tape	161.60	KGS

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005363AM25
RA File Number	092404000139 AM19
Licence No and Date	0910066427/06/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006192AM25
RA File Number	092404000138 AM20
Licence No and Date	0910067697/26/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006805AM25
RA File Number	092404000336 AM20
Licence No and Date	0910068046/27/09/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006193AM25
RA File Number	092404000290 AM21

Licence No and Date	0910069158/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006803AM25
RA File Number	092404000347 AM21
Licence No and Date	0910069252/23/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006802AM25
RA File Number	092404000439 AM21
Licence No and Date	0910069430/03/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006798AM25
RA File Number	092404000435 AM21
Licence No and Date	0911000157/08/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006799AM25
RA File Number	092404000438 AM21
Licence No and Date	0911000158/08/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006800AM25
RA File Number	092404000436 AM21
Licence No and Date	0911000165/08/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006801AM25
RA File Number	092404000434 AM21
Licence No and Date	0911000156/08/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005417AM25
RA File Number	09AA04003682 AM21

Licence No and Date	0911000224/21/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005413AM25
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005416AM25
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005415AM25
RA File Number	09AA04006679 AM21
Licence No and Date	0911000623/27/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005414AM25
RA File Number	09AA04006690 AM21
Licence No and Date	0911000625/29/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005406AM25
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005407AM25
RA File Number	09AA04001484 AM22
Licence No and Date	0911000727/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005408AM25
RA File Number	09AA04001483 AM22

Licence No and Date	0911000726/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005409AM25
RA File Number	09AA04001485 AM22
Licence No and Date	0911000725/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005410AM25
RA File Number	09AA04001486 AM22
Licence No and Date	0911000723/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005411AM25
RA File Number	09AA04001468 AM22
Licence No and Date	0911000721/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005412AM25
RA File Number	09AA04000955 AM22
Licence No and Date	0911000722/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005405AM25
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005403AM25
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005404AM25
RA File Number	09AA04003173 AM22

Licence No and Date	0911000927/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005402AM25
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005400AM25
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005401AM25
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006907AM25
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	42 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00003284AM26
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 29.09.2025, as under: 1. Net weight of export item may be specified as 113.12 MT. 2. Import items at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 115,959 Kgs. as 1.0385 Kgs./Kg. content in the export item as claimed by the firm. 3. Import items at Sl. No. 2 to 5 may be omitted as not imported by the firm 4. Quantity of import item at Sl.No.6 may be allowed as 1293 Kgs. on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00003088AM25
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 10.11.2025, as under:	

SL. No.	ITEM OF EXPORT	QUANTITY	Export UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	Optical Power Ground Wire -	185000.00	Meter	SINGLE MODE	91,75,348.80	MTR

	17.5 mm OPGW 48F (24F G652 D + 24F G655)			OPTICAL FIBER		
		185000.00		Filling Jelly OPGW	1,949.01	KGS
		185000.00		Aluminum Ingot	55,519.31	KGS
		185000.00		High Carbon Steel wire	1,00,298.14	KGS
		185000.00		Wire drawing Powder for lubricants	990.68	KGS
		185000.00		SS Tape	5,979.20	KGS
2.	Optical Power Ground Wire - OPGW 24F 15.4 MM	50000.00	Meter	Stainless Steel Tube with Optical Fiber G652D	51,005.00	MTR
		50000.00		Aluminum Ingot	15,019.50	KGS
		50000.00		High Carbon Steel wire	11,686.20	KGS
		50000.00		Wire drawing Powder for lubricants	128.52	KGS
3.	Optical Power Ground Wire - Design C-12.85 mm 48F OPGW cable	110000.00	Meter	SINGLE MODE OPTICAL FIBER	54,55,612.80	MTR
		110000.00		Filling Jelly		KGS

				OPGW	880.30	
		110000.00		Aluminum Ingot	708.91	KGS
		110000.00		HI-CARBON STEEL WIRE	52,057.93	KGS
		110000.00		Wire drawing Powder for lubricants	424.12	KGS
		110000.00		SS Tape	3,555.20	KGS
4.	Optical Power Ground Wire (CABLE 48 F.O. OPGW 16 MM, G655)	70000.00	Meter	SINGLE MODE OPTICAL FIBER	34,71,753.60	MTR
		70000.00		Filling Jelly OPGW	536.08	KGS
		70000.00		Aluminum Ingot	21,923.37	KGS
		70000.00		HI-CARBON STEEL WIRE	26,934.34	KGS
		70000.00		Wire drawing Powder for lubricants	432.68	KGS
		70000.00		SS Tape	2,262.40	KGS
5.	Optical Power Ground Wire (Design E-18.2 mm OPGW 48F	15000.00	Meter	SINGLE MODE OPTICAL FIBER	7,43,947.20	MTR

	Cable)	15000.00		Filling Jelly OPGW	161.98	KGS
		15000.00		Aluminum Ingot	4,364.94	KGS
		15000.00		HI-CARBON STEEL WIRE	12,495.77	KGS
		15000.00		Wire drawing Powder for lubricants	88.43	KGS
		15000.00		SS Tape	484.80	KGS
6.	Optical Power Ground Wire (Design C- 12.0mm OPGW 48F Cable)	80000.00	Meter	SINGLE MODE OPTICAL FIBER	39,67,718.40	MTR
		80000.00		Filling Jelly OPGW	640.22	KGS
		80000.00		Aluminum Ingot	8,137.15	KGS
		80000.00		HI-CARBON STEEL WIRE	33,785.70	KGS
		80000.00		Wire drawing Powder for lubricants	385.97	KGS
		80000.00		SS Tape	2,424.00	KGS
7.	Optical Power Ground Wire (Design C - 12.00	128000.00	Meter	SINGLE MODE OPTICAL	31,74,174.72	MTR

	mm OPGW 24 F Cable)			FIBER		
		128000.00		Filling Jelly OPGW	1,024.35	KGS
		128000.00		Aluminum Ingot	13,019.44	KGS
		128000.00		HI-CARBON STEEL WIRE	54,057.11	KGS
		128000.00		Wire drawing Powder for lubricants	617.55	KGS
		128000.00		SS Tape	3,878.40	KGS
8.	Optical Power Ground Wire (48 Core OPGW - G652)	580000.00	Meter	SINGLE MODE OPTICAL FIBER	2,87,65,958.40	MTR
		580000.00		Filling Jelly OPGW	5,499.37	KGS
		580000.00		Aluminum Ingot	1,58,596.13	KGS
		580000.00		HI-CARBON STEEL WIRE	1,44,396.34	KGS
		580000.00		Wire drawing Powder for lubricants	2,484.72	KGS
		580000.00		SS Tape	17,574.00	KGS

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005399AM25
RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005398AM25
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents.	

However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	47 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006412AM25
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005397AM25
RA File Number	09AX04000240 AM22
Licence No and Date	0911002604/03/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006397AM25
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.25	

followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	50 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005396AM25
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001507AM26
RA File Number	NA
Licence No and Date	0311015588/16/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda. It was observed by the Committee that wastage recommended by Meity in respect of import item is 3.5%. The view of the Committee was that the same should be 2% and as such, it was decided by the Committee to seek clarification from Meity in this matter.	
Case stands deferred.	

Case No.	52 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001506AM26

RA File Number	NA
Licence No and Date	0311015693/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda. It was observed by the Committee that wastage recommended by Meity in respect of import items is 3.5%. The view of the Committee was that the same should be 2% and as such, it was decided by the Committee to seek clarification from Meity in this matter. Case stands deferred.	

Case No.	53 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005951AM25
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has wrongly uploaded the application of Doowon Climate Control India Pvt. Ltd for review of the earlier decision of NC-1 for rejection of its case. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	54 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006421AM25
RA File Number	05AX04002803 AM23
Licence No and Date	0511016494/22/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	55 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006422AM25
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	56 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006423AM25
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	57 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005392AM25
RA File Number	09AX04001094 AM23
Licence No and Date	0911004606/07/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 25.11.2025, as under:

Export Product: TURBINE PARTS (Made from Stainless Steel Bar)

Import Item: Stainless Steel Bars

S. No.	Export Product			Import Item	
	Description	Qty. in Nos.	Net Wt.	Description	% wastage on net content basis to be allowed after recovery
1.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-60 MM)	28615	12876.75 Kg	STAINLESS STEEL BARS GRADE: CB-403- 60 MM	330%
2.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-85 MM)	6414	6093.30 Kg	STAINLESS STEEL BARS GRADE: CB-403- 85 MM	184.74%
3.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-100 MM RCS)	479	2850.05 Kg	STAINLESS STEEL BARS GRADE: GTD-450 - 100MM RCS	173.19%
4.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-150 MM RCS)	1040	3380 Kg	STAINLESS STEEL BARS GTD-450-150 MM RCS	179.76%

5.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-70 MM RCS)	10732	9229.52 Kg	STAINLESS STEEL BARS GTD-450-70 MM RCS	291.62%
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RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005393AM25
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.12.2025, as under:

Export products: Turbine parts

Import items: Steel castings for CARRIER RING - PT2 (C1/MW336611), Stator Location Ring (C1/MW33614), CT CASING INNER (C1/MW33012), SHROUD (C1/MW33044), Retaining Ring (C1/MW33344), Stator Seal Ring (C1/RU33621A)

S. No.	Import item Description	Export product	Import Quantity (Nos.)	Export Quantity (Nos.)	Net output wt. Per piece (Kg)	% wastage on net content basis to be allowed after recovery
1	CARRIER RING - PT2 (C1/MW336611) (Steel Casting)	TURBINE PARTS	5	5	80.03	45.19%

2	(C1/MW33614) (Steel Casting)	TURBINE PARTS	6	6	91.1	97.92%
3	CT CASING INNER (C1/MW33012) (Steel Casting)	TURBINE PARTS	4	4	52.5	82.33%
4	SHROUD (C1 /MW33044) (Steel Casting)	TURBINE PARTS	12	12	5.4	154.81%
5	(C1/MW33344) (Steel Casting)	TURBINE PARTS	2	2	17.2	105.49%
6	(C1/RU33621A) (Steel Casting)	TURBINE PARTS	2	2	2.52	402.62%

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 18.09.2025, as under: 1. Quantity of import items at Sl.No. 1 to 9 &11 may be allowed on net to net basis with accountability clause. 2. Quantity of import items at Sl.No. 10 &12 may be allowed on net to net basis as claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006400AM25
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	61 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005390AM25
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005387AM25
RA File Number	09AX04001168 AM23
Licence No and Date	0911004856/21/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	63 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005388AM25
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005389AM25
RA File Number	09AX04001178 AM23
Licence No and Date	0911004854/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006263AM25
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	66 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006401AM25
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	67 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006413AM25
RA File Number	05AX04000246 AM24
Licence No and Date	0511018608/01/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide its mail dt.12.12.25 has informed that it has surrendered the AA unutilized to RA, Delhi. Hence, the Committee decided to close the case for ratification of ad-hoc norms showing it as “rejected”. Case stands rejected.	

Case No.	68 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

HQ File Number	HQRNORM REVIW00004628AM25
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	69 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005384AM25
RA File Number	09AX04000274 AM24
Licence No and Date	0911005293/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005385AM25
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

HQ File Number	HQRNORM REVIW00005386AM25
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006693AM25
RA File Number	07AX04000241 AM24
Licence No and Date	0711008418/30/06/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	73 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005383AM25
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

HQ File Number	HQRNORM REVIW00005382AM25
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005381AM25
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006402AM25
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	77 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005380AM25
RA File Number	09AX04000449 AM24
Licence No and Date	0911005691/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006417AM25
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005379AM25
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	81 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005377AM25
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005378AM25
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005376AM25
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005373AM25
RA File Number	09AX04000639 AM24
Licence No and Date	0911006028/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005374AM25
RA File Number	09AX04000640 AM24
Licence No and Date	0911006026/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005375AM25
RA File Number	09AX04000638 AM24
Licence No and Date	0911006027/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005372AM25
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	88 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005369AM25
RA File Number	09AX04000708 AM24
Licence No and Date	0911006157/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005370AM25
RA File Number	09AX04000707 AM24
Licence No and Date	0911006155/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005371AM25
RA File Number	09AX04000706 AM24
Licence No and Date	0911006154/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	DEWAN & SONS

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005952AM25
RA File Number	05AX04002312 AM24
Licence No and Date	0511021907/07/11/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has wrongly uploaded the application of Doowon Climate Control India Pvt. Ltd for review of the earlier decision of NC-1 for rejection of its case. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	92 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005368AM25
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	95 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006418AM25
RA File Number	05AX04003202 AM24
Licence No and Date	0511023135/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide its mail dt.12.12.25 has informed that it has surrendered the AA unutilized to RA, Delhi. Hence, the Committee decided to close the case for ratification of ad-hoc norms showing it as “rejected”. Case stands rejected.	

Case No.	96 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005366AM25
RA File Number	09AX04000904 AM24
Licence No and Date	0911006553/11/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.12.2025, as under:

Export Product			Import item		
Description	Qty. in Nos.	Net Wt. (Kg)	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery
TURBINE PARTS (Made from Stainless steel round bar, Grade: CB403+ (B50A365B1))	1380	5,796	STAINLES S STEEL ROUND BARS GRADE: CB403+ (B50A365B1)	160.71%	152.68%

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005364AM25
RA File Number	09AX04000934 AM24
Licence No and Date	0911006580/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005953AM25
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024

Norms Committee Decision:

The committee considered the case as per agenda and noted that the firm has wrongly uploaded the application of Doowon Climate Control India Pvt. Ltd for review of the earlier decision of NC-1 for rejection of its case. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	99 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005362AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ABI FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00003643AM26
RA File Number	04AX04001153 AM24
Licence No and Date	0411007238/08/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00005361AM25
RA File Number	09AX04000069 AM25
Licence No and Date	0911007191/07/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	102 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	103 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	104 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001705AM26
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006419AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BALAJI PRECISION COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001591AM26
RA File Number	05AX04000878 AM25
Licence No and Date	0511026149/18/06/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 15.07.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	107 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda. The Committee noted that in this case, comments of DPIIT dated 28.07.2025 have been received. The representative of DPIIT informed the Committee that there is some error in the said comments and as such, he will furnish revised comments in this case. Hence, the Committee decided to defer the case.	
Case stands deferred.	

Case No.	109 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25
Licence No and Date	0311036160/07/08/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	110 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	111 / NC/1/MEET/Nov/202526/13				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025				
HQ File Number	HQRNORM REVIW00005359AM25				
RA File Number	09AX04000355 AM25				
Licence No and Date	0911007774/21/08/2024				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from NC-1 earlier decisions in firm’s similar cases, decided to ratify the ad-hoc norms as per comments of MHI dated 09.12.2025, as under:					
A)					
	Export Products		Import item		
S. No.	Description	Net Wt. (Kg)	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery

1	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BA)	661.56	Stainless steel Bar, Grade: 10705BA	1149.70%	1092.22%
2	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BA-ST)	806.40	Stainless steel Bar, Grade: 10705BA-ST	844.63%	771.35%
3	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BU)	2270.40	Stainless steel Bar, Grade: 10705BU	784.20%	590.48%
4	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BU-G)	112.80	Stainless steel Bar, Grade: 10705BU-G	650%	491.54%
5	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705MBU)	2291.40	Stainless steel Bar, Grade: 10705MBU	755.52%	515.68%
6	TURBINE PARTS (Made from Stainless steel Bar, Grade: MTB10AAM)	1011.78	Stainless steel Bar, Grade: MTB10AAM	642.13%	445.78%

B) COOLANT OIL (IPOL CUT 150 T (CNC/VMC)) may be allowed up to 5% of fob value of export.

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002757AM25
RA File Number	09AX04000438 AM25

Licence No and Date	0911007839/30/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	113 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 16.12.2025, as under: EP- Add wt.1-39.523 kg.,2-103.484 kg.,3-20.683 kg.,4-32.166 kg. Import 1- 435 kg. after recovery 2- 375kg. After recovery 3- 165 kg. after recovery 4- 305 kg. after recovery Note: Grade of import item will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001709AM26
RA File Number	09AX04000587 AM25
Licence No and Date	0911008229/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004014AM25
RA File Number	34AX04000670 AM25
Licence No and Date	3411005645/06/11/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 15.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	116 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001710AM26
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004048AM25
RA File Number	03AX04003840 AM25
Licence No and Date	0311038581/08/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	118 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004076AM25
RA File Number	02AX04000509 AM25
Licence No and Date	0211007586/12/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	119 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004246AM25
RA File Number	03AX04004074 AM25
Licence No and	0311038853/20/11/2024

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	120 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004569AM25
RA File Number	31AX04000300 AM25
Licence No and Date	3111004162/05/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004943AM25
RA File Number	09AX04000805 AM25
Licence No and Date	0911008674/20/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004944AM25
RA File Number	09AX04000767 AM25
Licence No and Date	0911008675/20/12/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001711AM26
RA File Number	09AX04000744 AM25
Licence No and Date	0911008671/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00001712AM26
RA File Number	09AX04000788 AM25
Licence No and Date	0911008673/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00004970AM25
RA File Number	09AX04000792 AM25
Licence No and Date	0911008681/23/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 16.12.2025, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE AND QUANTITY TO BE ALLOWED
1	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 819.84 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	672 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 68X251, 54X181, 42X167, 40X154, 36X245, 42X281, MM	6175.68 KGS INCLUSIVE OF 553.28% WASTAGE ON THE NET WEIGHT OF IMPORTED STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.45% OF THE FOB VALUE.

NOTE: THE GRADE OF IMPORTED STEEL SHOULD MATCH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005082AM25
RA File Number	31AX04000343 AM25
Licence No and Date	3111004240/26/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

“The raw material cutting weights and finish material weights indicated by the firm in the manufacturing process flow chart submitted by them, does not appear to be correct. For example for part No.

"NOZZLEHOLDER SL32", raw material cutting weight has been indicated as 32.61 Kg for raw material size 70 mm DIA x 180 mm length and finish material weight has been indicated as 0.67 Kg. Raw material weight for size 70 mm DIA x 180 mm length should be 5.447 Kg. It is, therefore, requested to clarify the same and submit correct raw material weights and finish material weights for all the items .”

Case stands deferred

Case No.	127 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	SIAC SKH INDIA CABS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005096AM25
RA File Number	05AX04003234 AM25
Licence No and Date	0511029906/27/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	128 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005102AM25
RA File Number	03AX04004898 AM25
Licence No and Date	0311039967/27/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 11.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	129 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005470AM25
RA File Number	09AX04000877 AM25
Licence No and Date	0911008761/06/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.12.2025 , as under

:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 676.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	520 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.45% FOR THE FOB VALUE
			STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 109X200, 54X181, 101X195, 68X251, 85X251, 42X167, 40X154, 76X157, 36X245, 76X157, MM	4862.00 KG INCLUSIVE OF 619.23% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
2	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE	5981 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.45% FOR THE FOB VALUE

	6160.43 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.			
			STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 74X130, 66X112, 63X109, 56X104, 48X97, 50X100, 49X143, 48X92, 47X87, 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 74X123, 65X113, 48X97, 48X87, 74X130, 184X272, 29X115, MM	41807.19 KGS INCLUSIVE OF 578.64% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005706AM25
RA File Number	05AX04003463 AM25

Licence No and Date	0511030374/17/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005710AM25
RA File Number	05AX04003503 AM25
Licence No and Date	0511030377/17/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	133 / NC/1/MEET/Nov/202526/13			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025			
HQ File Number	HQRNORM APPLY 00005736AM25			
RA File Number	09AX04000963 AM25			
Licence No and Date	0911008865/20/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.12.2025 , as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	TURBINE BLADE (MADE	280 NOS	STAINLESS STEEL	4326.00 KG

	FROM STAINLESS STEEL BAR, GRADE: 10705BA) THE NET CONTENT OF THE IMPORT ITEM SHALL BE 616.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.		BARS, GRADE: 10705BA, SIZE: 118X175, 118X146, 118X175, 135X178, MM	INCLUSIVE OF 602.27% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.45% OF THE FOB VALUE
2	TURBINE BLADE (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) THE NET CONTENT OF THE IMPORT ITEM SHALL BE 779.52 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	896 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 36X283, 36X245, 42X167, 40X154, 42X281, 33X265, 29X245, MM	5492.48 Kgs INCLUSIVE OF 604.60% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.43% OF THE FOB VALUE

NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005822AM25
RA File Number	05AX04003343 AM25
Licence No and	0511030501/23/01/2025

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	135 / NC/1/MEET/Nov/202526/13			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025			
HQ File Number	HQRNORM APPLY 00005833AM25			
RA File Number	09AX04000978 AM25			
Licence No and Date	0911008893/24/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.12.2025 , as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705MBU) Net content of import item shall be 3,676.00 kgs, which should be reflected in the shipping bills and invoice.	3676 NOS	COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	0.45% of FOB value
			STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, 74X123, 65X113, 48X97,48X87, 29X115, 132X340, 134X262, 184X272, 134X262, 184X272, 114X336,	26136.36 KGS INCLUSIVE OF 611% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

			66X112,63X109, 114X336, 56X104, 54X112, 48X97, 48X116, 61X110, 49X143, 48X92, 55X90, 46X85, 48X92, 48X97, 46X99, 46X105, 56X94, 54X112, 55X100, 47X87, MM	
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NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005834AM25
RA File Number	09AX04000979 AM25
Licence No and Date	0911008894/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005886AM25
RA File Number	03AX04005530 AM25
Licence No and Date	0311040768/27/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to	

the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	138 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005928AM25
RA File Number	09AX04000999 AM25
Licence No and Date	0911008937/29/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005929AM25
RA File Number	09AX04001000 AM25
Licence No and Date	0911008938/29/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005940AM25
RA File Number	05AX04003502 AM25
Licence No and Date	0511030629/30/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 27.02.2025 followed by several reminders was issued to the applicant for providing certain information/documents.	

However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	141 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00005961AM25
RA File Number	07AX04001780 AM25
Licence No and Date	0711013516/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4A & copy of AA are required.	
Case stands deferred.	

Case No.	143 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006090AM25
RA File Number	34AX04000973 AM25
Licence No and Date	3411006060/10/02/2025
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	144 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006091AM25
RA File Number	34AX04000972 AM25
Licence No and Date	3411006061/10/02/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	145 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006114AM25
RA File Number	03AX04005717 AM25
Licence No and Date	0311041199/10/02/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	146 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006128AM25
RA File Number	34AX04000978 AM25
Licence No and Date	3411006063/11/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 07.10.2025, as under:

1. Description, quantities and weight of export item may be specified as under:

Sr.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos.	Net weight (Kgs)
1	1SCB180Y1 OUTER	180.8	160	34.25	151	235.636
2	2SCB180Y1 INNER	139	99.44	34.2	151	160.815
TOTAL					302	396.451

2. Import item at SI No.1 shall be of relevant grade and diameter as contained / utilized in the export item and its quantity may be allowed as 946.74 Kgs as 2.38 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and	0311041210/11/02/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda. It was observed by the Committee that wastage recommended by Meity in respect of import item no.1 is 3.5%. The view of the Committee was that the same should be 2% and as such, it was decided by the Committee to seek clarification from Meity in this matter. Case stands deferred.	

Case No.	148 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 25.09.2025,as under:

1. Net weight of export items at SI.No 1 to 19 may be specified as under:

SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)
1	1470.58	7	478.59	13	272.29	19	1203.85
2	1801.32	8	27.88	14	179.12		
3	1493.94	9	64.14	15	7.57		
4	1606	10	296.57	16	3346.66		
5	1278.54	11	10.16	17	1203.87		
6	27.07	12	169.4	18	1888.65		

2. Quantity of import items at SI.No. 3 to 8 , 12 to 17, 20 to 25, 29 to 34, 38 to 43, 50 to 54, 60 to 62, 66 to 70 , 74 , 75, 77 ,78, 85 , 86, 93 , 94, 129, 130, 135 , 136, 139 to 143, 148 & 149 may be allowed on net

to net basis in the respective export items with accountability clause.

3.Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 849.66 Kgs as 1.082 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

4. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 684 Kgs as 1.03 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.

5. Import item at SI No.9 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 1852 Kgs as 1.56 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.

6. Import item at SI No.10 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 690 Kgs as 1.36 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.

7. Import item at SI No.18 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 950.33 Kgs as 1.09 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.

8. Import item at SI No.19 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 613.33 Kgs as 1.03 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.

9. Import item at SI No.26 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 1440 Kgs as 1.45 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.

10. Import item at SI No.27 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 694.66 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.

11. Import item at SI No.35 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 1385.33 Kgs as 1.71 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

12. Import item at SI No.36 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 490 Kgs as 1.25 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

13.Import item at SI No.44 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 31 Kgs as 1.82 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

14. Import item at SI No.45 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 9.33 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

15. Import item at SI No.47 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 355.66 Kgs as 1.34 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.
16. Import item at SI No.48 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 211.33 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.
17. Import item at SI No.55 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 22 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.
18. Import item at SI No.56 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 9 Kgs as 1.28 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.
19. Import item at SI No.58 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 54.66 Kgs as 1.24 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.
20. Import item at SI No.59 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 8.66 Kgs as 1.44 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.
21. Import item at SI No.63 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 315.33 Kgs as 1.62 Kgs/Kg content in the export item at SI.No.10 after taking 1/3rd recovery from the scrap.
22. Import item at SI No.64 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 80.33 Kgs as 1.10 Kgs/Kg content in the export item at SI.No.10 after taking 1/3rd recovery from the scrap.
23. Import item at SI No.71 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 13.33 Kgs as 3.33 Kgs/Kg content in the export item at SI.No.11 after taking 1/3rd recovery from the scrap.
24. Import item at SI No.72 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 7.66 Kgs as 1.53 Kgs/Kg content in the export item at SI.No.11 after taking 1/3rd recovery from the scrap.
25. Import item at SI No.76 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 86 Kgs as 1.13 Kgs/Kg content in the export item at SI.No.12 after taking 1/3rd recovery from the scrap.
26. Import item at SI No.79 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 150.66 Kgs as 1.19 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.
27. Import item at SI No.80 shall be of relevant grade and thickness as contained / utilized in the export

item at SI.No.13 and its quantity may be allowed as 97 Kgs as 1.36 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

28. Import item at SI No.83 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 19 Kgs as 1.11 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

29. Import item at SI No.84 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 33.33 Kgs as 1.11 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

30. Import item at SI No.87 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 94 Kgs as 1.20 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

31. Import item at SI No.88 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 82.66 Kgs as 1.08 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

32. Import item at SI No.89 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 8 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

33. Import item at SI No.92 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 2.66 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

34. Import item at SI No.95 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as 4.73 Kgs as 1.12 Kgs/Kg content in the export item at SI.No.15 after taking 1/3rd recovery from the scrap.

35. Import item at SI No.96 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as 3.66 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.15 after taking 1/3rd recovery from the scrap.

36. Import item at SI No.98 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 2413.66 Kgs as 1.07 Kgs/Kg content in the export item at SI.No.16 after taking 1/3rd recovery from the scrap.

37. Import item at SI No.126 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 360 Kgs as 1.28 Kgs/Kg content in the export item at SI.No.16 after taking 1/3rd recovery from the scrap.

38. Import item at SI No.127 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 31.66 Kgs as 1.26 Kgs/Kg content in the export item at SI.No.16 after taking 1/3rd recovery from the scrap.

39. Import item at SI No.128 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 119.33 Kgs as 1.14 Kgs/Kg content in the export item at SI.No.16 after taking 1/3rd recovery from the scrap.

40. Import item at SI No.131 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 716.66 Kgs as 1.06 Kgs/Kg content in the export item at SI.No.17 after taking 1/3rd recovery from the scrap.

39. Import item at SI No.132 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 388.66 Kgs as 1.17 Kgs/Kg content in the export item at SI.No.17 after taking 1/3rd recovery from the scrap.

40. Import item at SI No.133 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 13.33 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.17 after taking 1/3rd recovery from the scrap.

41. Import item at SI No.134 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 74.33 Kgs as 1.10 Kgs/Kg content in the export item at SI.No.17 after taking 1/3rd recovery from the scrap.

42. Import item at SI No.137 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 1801.66 Kgs as 1.31 Kgs/Kg content in the export item at SI.No.18 after taking 1/3rd recovery from the scrap.

43. Import item at SI No.138 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 514 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.18 after taking 1/3rd recovery from the scrap.

44. Import item at SI No.144 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 571.33 Kgs as 1.06 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

45. Import item at SI No.145 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 443.33 Kgs as 1.34 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

46. Import item at SI No.146 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 13.33 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

47. Import item at SI No.147 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 74.33 Kgs as 1.10 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

HQ File Number	HQRNORM APPLY 00006206AM25
RA File Number	34AX04000976 AM25
Licence No and Date	3411006084/13/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	150 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025
Norms Committee Decision: The Committee considered the case as per agenda. It was observed by the Committee that the clarification sought vide NC-1 mail dated 12.11.2025 from Meity as per decision taken in NC-1 meeting dt.11.11.2025, is still awaited. Hence, the Committee decided to issue reminder to Meity. Case stands deferred.	

Case No.	151 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006352AM25
RA File Number	31AX04000445 AM25
Licence No and Date	3111004458/21/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 02.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	152 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ALLMET INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006357AM25
RA File Number	13AX04000370 AM25
Licence No and Date	1311003708/21/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006364AM25
RA File Number	05AX04003928 AM25
Licence No and Date	0511031037/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006375AM25
RA File Number	09AX04001084 AM25
Licence No and Date	0911009097/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006386AM25
RA File Number	09AX04001027 AM25
Licence No and Date	0911009100/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Nov/202526/13					
Case Status	Case Approved					
Party Name	S K INDUSTRIES					
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025					
HQ File Number	HQRNORM REVIW00004173AM26					
RA File Number	34AX04001024 AM25					
Licence No and Date	3411006127/26/02/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.12.2025, as under:						
1. Description, quantities and weight of export item under the Advance Authorisation may be specified as under:						
Export item No. 1.1						
Sl.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos	Net weight (Kgs)
1	Bearing Parts Races 130X103Y8.D40.IN	35.23	29.223	10.135	1900	40.85
2	Bearing Parts Races AR.B7003C.BZ.W230.D40.IN	35.243	29.375	10.135	600	9.6
3	Bearing Parts Races AR.HSS7003.W230.D40.IN	35.243	27.927	10.135	600	13.8

4	Bearing Parts Races QC005868-2-2	40.4	32.4	24.3	800	54
5	Bearing Parts Races QC005312-2-2	28.12	23.4	8.08	750	7.875
6	Bearing Parts Races QC005281-2-2	28.12	21.8	8.08	800	8.8
7	Bearing Parts Races QC004595-1-2-	38.34	29.86	9.58	800	21.6
TOTAL						156.525

Export item No. 1.2

Sl.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos	Net weight (Kgs)
1	Bearing Parts Races 130X105HY34.D40.IN	47.269	40.246	12.129	1335	42.053
2	Bearing Parts Races QC006033-2-1 OUTER	47.14	37.85	14.08	300	16.5
3	Bearing Parts Races	44.563	32.44	9.625	300	12.6

	QC002971-2-1					
4	Bearing Parts Races QC006037-1-1	47.9	44.29	5.063	300	3
5	Bearing Parts Races QC006115-2-1	42.12	35.3	12.08	300	9
6	Bearing Parts Races QC003095-2-1	44.583	32.4	20.451	300	27.9
7	Bearing Parts Races QC003272-2-2	42.14	38.28	7.08	300	3.15
8	Bearing Parts Races QC003475-2-3	42.14	37.68	7.08	300	3.15
TOTAL						114.203

Export item No. 1.3

Sl.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos	Net weight (Kgs)
1	Bearing Parts Races 130X36Y60.D40.IN	19.215	9.322	7.201	15000	90
2	Bearing Parts Races 230X103Y8.D40.IN	22.82	16.83	10.14	1660	20.75
TOTAL						110.75

Export item No. 1.4

Sl.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos	Net weight (Kgs)
1	Bearing Parts Races 130X105HY34.D40.IN	13.21	10.54	4.08	13000	13
2	Bearing Parts Races QC006033-2-1 OUTER	8.51	4.88	4.08	13000	19.5
3	Bearing Parts Races QC002971-2-1	10.90	6.81	6.13	800	1.6
4	Bearing Parts Races QC006037-1-1	12.97	7.85	5.82	800	2.8
5	Bearing Parts Races	7.05	3.85	5.11	800	0.8
	QC006115-2-1					
TOTAL						37.7

2. Quantity of import item may be allowed as under:

For Export item No. 1.1

Stainless Steel Bar CRONIDUR 30, **Ø 42.00 MM** may be allowed as 794.841 Kgs. as 5.07 Kgs./Kg. content in the export item after taking 1/3rd recovery from the scrap.

For Export item No. 1.2

Stainless Steel Bar CRONIDUR 30, Ø 50.00 MM may be allowed as 613.223 Kgs. as 5.36 Kgs./Kg. content in the export item after taking 1/3rd recovery from the scrap.

For Export item No. 1.3

Stainless Steel Bar CRONIDUR 30, Ø 25.00 MM may be allowed as 571.103 Kgs. as 5.15 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

For Export item No. 1.4

Stainless Steel Bar CRONIDUR 30, Ø 30.00 MM may be allowed as 281.95 Kgs as 7.47 Kgs./Kg. content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006491AM25
RA File Number	05AX04004084 AM25
Licence No and Date	0511031154/03/03/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 09.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	158 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006500AM25

RA File Number	05AX04003868 AM25
Licence No and Date	0511031165/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM REVIW00004160AM26
RA File Number	31AX04000452 AM25
Licence No and Date	3111004502/07/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 01.12.2025, as under: 1. Import item at SI.No.1 shall be of relevant grade and diameter as contained in the export item at SI.No. 1 and its quantity may be allowed as 185. 24 Kgs. as 1.10 Kgs./ Kg. content in the export item at SI.No.1 after 20 % recovery from scrap. 2. Import item at SI.No.2 shall be of relevant grade and diameter as contained in the export item at SI.No. 1 and its quantity may be allowed as applied for i.e 155.22 Kgs. as 1.001 Kgs./ Kg. content in the export item at SI.No.1 3. Import item at SI.No.3 shall be of relevant grade and diameter as contained in the export item at SI.No. 1 and its quantity may be allowed as applied for i.e 177.03 Kgs. as 1.02 Kgs./ Kg. content in the export item at SI.No.1 4. Import item at SI.No.4 shall be of relevant grade and diameter as contained in the export item at SI.No. 2 and its quantity may be allowed as 185. 24 Kgs. as 1.10 Kgs./ Kg. content in the export item at SI.No.2 after 20 % recovery from scrap. 5. Import item at SI.No.5 shall be of relevant grade and diameter as contained in the export item at SI.No. 2 and its quantity may be allowed as applied for i.e 155.22 Kgs. as 1.001 Kgs./ Kg. content content in the export item at SI.No.2 6. Import item at SI.No.6 shall be of relevant grade and diameter as contained in the export item at SI.No. 2 and its quantity may be allowed as applied for i.e 177.03 Kgs. as 1.02 Kgs./ Kg. content in the export item at SI.No.2 7. Import item at SI.No.7 shall be of relevant grade and diameter as contained in the export item at SI.No. 3 and its quantity may be allowed as 60.79 Kgs. as 1.12 Kgs./ Kg. content in the export item at SI.No.3 after 20 % recovery from scrap. . 8. Import item at SI.No.8 shall be of relevant grade and diameter as contained in the export item at SI.No. 3 and its quantity may be allowed as 69.02 Kgs. as 1.21 Kgs./ Kg. content in the export item at SI.No.3 after 20 % recovery from scrap..	

9. Import item at SI.No.9 shall be of relevant grade and diameter as contained in the export item at SI.No. 3 and its quantity may be allowed as 74.86 Kgs. as 1.46 Kgs./ Kg. content in the export item at SI.No.3 after 20 % recovery from scrap. .
10. Import item at SI.No.10 shall be of relevant grade and diameter as contained in the export item at SI.No. 4 and its quantity may be allowed as 60.79 Kgs. as 1.12 Kgs./ Kg. content in the export item at SI.No.4 after 20 % recovery from scrap. .
11. Import item at SI.No.11 shall be of relevant grade and diameter as contained in the export item at SI.No. 4 and its quantity may be allowed as 69.02 Kgs. as 1.21 Kgs./ Kg. content in the export item at SI.No.4 after 20 % recovery from scrap..
12. Import item at SI.No.12 shall be of relevant grade and diameter as contained in the export item at SI.No. 4 and its quantity may be allowed as 74.86 Kgs. as 1.46 Kgs./ Kg. content in the export item at SI.No.4 after 20 % recovery from scrap. .
13. Import item at SI.No.13 shall be of relevant grade and diameter as contained in the export item at SI.No. 5 and its quantity may be allowed as 23.34 Kgs. as 1.45 Kgs./ Kg. content in the export item at SI.No.5 after 20 % recovery from scrap.
14. Import item at SI.No.14 shall be of relevant grade and diameter as contained in the export item at SI.No. 6 and its quantity may be allowed as 23.34 Kgs. as 1.45 Kgs./ Kg. content in the export item at SI.No.6 after 20 % recovery from scrap..
15. Import item at SI.No.15 shall be of relevant grade and thickness as contained in the export item at SI.No. 7 and its quantity may be allowed as 12.72 Kgs. as 1.32 Kgs./ Kg. content in the export item at SI.No.7 after 20 % recovery from scrap. .
16. Import item at SI.No.16 shall be of relevant grade and thickness as contained in the export item at SI.No. 8 and its quantity may be allowed as 12.72 Kgs. as 1.32 Kgs./ Kg. content in the export item at SI.No.8 after 20 % recovery from scrap..
17. Import item at SI.No.17 shall be of relevant grade and thickness as contained in the export item at SI.No. 9 and its quantity may be allowed as 12.72 Kgs. as 1.32 Kgs./ Kg. content in the export item at SI.No. 9after 20 % recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	160 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	GRINDLAYS ENGINE PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006643AM25
RA File Number	05AX04004238 AM25
Licence No and Date	0511031295/11/03/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 27.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	161 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006888AM25
RA File Number	09AX04001112 AM25
Licence No and Date	0911009295/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006889AM25
RA File Number	09AX04001096 AM25
Licence No and Date	0911009296/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006890AM25
RA File Number	09AX04001111 AM25
Licence No and Date	0911009297/25/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006900AM25
RA File Number	09AX04001171 AM25
Licence No and Date	0911009307/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00006901AM25
RA File Number	09AX04001113 AM25
Licence No and Date	0911009308/26/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000157AM26
RA File Number	31AX04000003 AM26
Licence No and Date	3111004645/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred

Case No.	167 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000204AM26
RA File Number	05AX04000022 AM26
Licence No and Date	0511031884/11/04/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 27.06.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	168 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000239AM26
RA File Number	05AX04000095 AM26
Licence No and Date	0511031906/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00000243AM26
RA File Number	09AX04000025 AM26
Licence No and Date	0911009431/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000290AM26
RA File Number	09AX04000023 AM26
Licence No and Date	0911009449/17/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Nov/202526/13			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025			
HQ File Number	HQRNORM APPLY 00000323AM26			
RA File Number	09AX04000033 AM26			
Licence No and Date	0911009463/18/04/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.12.2025 as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR,	240 NOS	STAINLESS STEEL BARS GRADE: 10705BA, SIZE: 59X177, 73X118,	4269.60 KGS INCLUSIVE OF 626.23% WASTAGE ON THE NET WEIGHT STAINLESS STEEL BAR

	GRADE: 10705BA) NET CONTENT OF IMPORT ITEM SHALL BE 588.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE		86X146, MM	IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% OF FOB VALUE
2	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 306.15 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	471 NOS	STAINLESS STEEL BARS GRADE: 10705BU, SIZE: 42X167, 40X154, 42X281, 36X283, 33X265, 29X245, MM	2609.34 KGS INCLUSIVE OF 752.30% WASTAGE ON THE NET WEIGHT STAINLESS STEEL BAR IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% OF FOB VALUE
3	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE 2750.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE	2500 NOS	(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 29X115, 74X123, 65X113, 56X106, 48X97, 48X87, MM	18200.00 KGS INCLUSIVE OF 562.10% WASTAGE ON THE NET WEIGHT STAINLESS STEEL BAR IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% OF FOB VALUE

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH WITH THE GRADE OF STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	172 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000324AM26
RA File Number	09AX04000024 AM26

Licence No and Date	0911009464/18/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000338AM26
RA File Number	09AX04000052 AM26
Licence No and Date	0911009470/20/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Nov/202526/13			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025			
HQ File Number	HQRNORM APPLY 00000342AM26			
RA File Number	09AX04000053 AM26			
Licence No and Date	0911009478/21/04/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.12.2025 , as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BA-ST) NET CONTENT OF IMPORT ITEM SHALL BE 1664.40 KGS, WHICH	2190 NOS	(STAINLESS STEEL BARS) GRADE: 10705BA-ST, SIZE: 55X90, 47X75, 33X52, 40X62, 68X97, MM	7894.25 KG INCLUSIVE OF 374.30% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT

	SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.			PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% FOR THE FOB VALUE
2	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 841.96 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	1358 NOS	(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 47X75, 40X62, 33X52, MM	3924.63 KG INCLUSIVE OF 366.13% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% FOR THE FOB VALUE
3	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE 765.24 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	1822 NOS	(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 33X52, 40X68 MM	3917.30 KG INCLUSIVE OF 413.02% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% FOR THE FOB VALUE
4	TURBINE PARTS (MADE FROM STAINLESS STEEL BAR, GRADE: MTB10AAM) NET CONTENT OF IMPORT ITEM SHALL BE 1295.64 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	2124 NOS	(STAINLESS STEEL BARS) GRADE: MTB10AAM, SIZE: 40X68, 33X52, 55X90, 47X75, 43X62, MM	5968.44 KG INCLUSIVE OF 360.70% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL (IPOL CUT 150 T (CNC/VMC)	1% FOR THE FOB VALUE
NOTE: THE IMPORTED STAINLESS STEEL SHOULD MATCH THE STAINLESS STEEL OF THE EXPORT PRODUCT.				

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	COCHIN SHIPYARD LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000350AM26
RA File Number	10AX04000344 AM25
Licence No and Date	1011003059/21/04/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 27.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	176 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000417AM26
RA File Number	34AX04000042 AM26
Licence No and Date	3411006334/23/04/2025

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter issued on 27.05.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	177 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred

Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000863AM26
RA File Number	31AX04000049 AM26
Licence No and Date	3111004789/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00000961AM26
RA File Number	05AX04000604 AM26
Licence No and Date	0511032752/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001051AM26
RA File Number	03AX04000770 AM26
Licence No and Date	0311044180/24/05/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 12.09.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	180 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected

Party Name	DANVITA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001501AM26
RA File Number	03AX04001271 AM26
Licence No and Date	0311044813/14/06/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 12.09.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	181 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001694AM26
RA File Number	09AX04000202 AM26
Licence No and Date	0911009911/25/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from NC-1 earlier decisions in firm's similar cases **decided to ratify the ad-hoc norms** as per comments of MHI dated 09.12.2025, as under:

A)

S. No	Export Products			Import item		
	Description	Qty. in Nos.	Net Wt. (Kg)	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery
1	TURBINE PARTS (Made from BLADE MATERIAL(STAINLESS STEEL BARS) GRADE:	240	600	(STAINLESS STEEL BARS) GRADE: 10705BA, SIZE:	1059.65%	774.89%

	10705BA)			178X135, 73X118, 118X175, MM		
2	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BU)	471	376.80	(STAINLESS STEEL BARS) GRADE: 10705BU, SIZE: 42X167, 40X154, 42X281, 36X283, 33X265, 29X245, MM	1061.49%	718.28%
3	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705MBU)	1276	957	(STAINLESS STEEL BARS) GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, MM	1266.89%	842.45%

B) COOLANT OIL (IPOL CUT 150 T (CNC/VMC)) may be allowed up to 5% of fob value of export.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001852AM26
RA File Number	03AX04001647 AM26
Licence No and Date	0311045350/04/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of DPIIT dated 14.11.2025, as under:

1. Net weight of export items at SI.No. 1 to 15 may be specified as under:

S.No.	Net weight (Kgs)	S.No.	Net weight (Kgs)	S.No.	Net weight (Kgs)
1	7814	7	17582	13	10779
2	3636	8	37586	14	1851
3	3243	9	12287	15	3474
4	1406	10	10765		
5	7168	11	2554		
6	3406	12	2013		

2 . Import item at SI No. 1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 2384.7 Kgs as 1.074 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 6154.8 Kgs as 1.065 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

4. Import item at SI No. 3 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 15465.8 Kgs as 1.074 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 32531.02 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 10100.14 Kgs as 1.073 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 1902.43 Kgs as 1.045 Kgs/Kg content in the export item at

SI.No.11 after taking 1/3rd recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 1531 Kgs as 1.23 Kgs/Kg content in the export item at SI.No.12 after taking 1/3rd recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 9821.7 Kgs as 1.038 Kgs/Kg content in the export item at SI.No.13 .

10. Import item at SI No.9 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 1694.5 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

11. Import item at SI No.10 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as 2323.7 Kgs as 1.048 Kgs/Kg content in the export item at SI.No.15 .

12. Import item at SI No.11 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as applied for i.e. 327 Kgs as 1.076 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

13. Import item at SI No.12 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 96.41 Kgs as 1.20 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.

14. Import item at SI No.13 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as applied for i.e. 91 Kgs as 1.21 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.

15. Import item at SI No.14 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as applied for i.e. 188Kgs as 1.22 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.

16. Import item at SI No.15 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as applied for i.e. 684 Kgs as 1.18 Kgs/Kg content in the export item at SI.No.11 after taking 1/3rd recovery from the scrap.

17. Import item at SI No.16 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as applied for i.e. 218Kgs as 1.20 Kgs/Kg content in the export item at SI.No.12 after taking 1/3rd recovery from the scrap.

18. Import item at SI No.17 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as applied for i.e. 942 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

19. Import item at SI No.18 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as applied for i.e. 864 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.15 after taking 1/3rd recovery from the scrap.

20. Import item at SI No.19 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 10695.28 Kgs as 1.07 Kgs/Kg content in the export item at SI.No.10 after taking 1/3rd recovery from the scrap.

21. Import item at SI No.20 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 2489.37 Kgs as 1.34 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.

22. Import item at SI No.21 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 1256.56 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.

23. Import item at SI No.22 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 1926 Kgs as 1.043 Kgs/Kg content in the export item at SI.No.1.

24. Import item at SI No.23 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 1341.87 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.

25. Import item at SI No.24 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 1874.01 Kgs as 1.07 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.

26. Import item at SI No.25 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 1475.46 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

27. Import item at SI No.26 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 3108 Kgs as 1.036 Kgs/Kg content in the export item at SI.No.1.

28. Import item at SI No.27 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 1714.23 Kgs as 1.14 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

29. Import item at SI No.28 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 3094.19 Kgs as 1.67 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.

30. Import item at SI No.29 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 392.66 Kgs as 1.30 Kgs/Kg content in the export item at SI.No.12 after taking 1/3rd recovery from the scrap.

31. Import items at SI No. 30 to 54 may be omitted as they are not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	183 / NC/1/MEET/Nov/202526/13
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Case Status	Case Approved
Party Name	ARCEDGES BUILDING (INDIA) LLP
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00001956AM26
RA File Number	08AX04000592 AM26
Licence No and Date	0811015531/08/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 21.11.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	FABRICATED STEEL STRUCTURE MADE OUT OF MS HR COILS	200.00 MTS	MILD STEEL HOT ROLLED COILS OF THICKNESS RANGES FROM 15.9 MM TO 20.0 MM.	WASTAGE @2% ON THE NET WEIGHT OF MILD STEEL HOT ROLLED COILS OF THICKNESS RANGES FROM 15.9 MM TO 20.0 MM IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002022AM26
RA File Number	31AX04000161 AM26
Licence No and Date	3111005070/11/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 12.09.2025, as under:

1. Net weight of export items at SI.No 1 to 22 may be specified as under:

SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)	SI.No.	Net Weight (Kgs)
1	498.07	7	55.21	13	603.72	19	3172.4
2	208.3	8	115.07	14	568.1	20	594.8
3	40.83	9	1287.6	15	364.98	21	621.52
4	238.7	10	502	16	225.67	22	502.2
5	174.05	11	981.89	17	281.48		
6	176.53	12	727.29	18	294.78		

2. Quantity of import items at SI.No. 5, 6, 12, 13, 18, 19, 24, 25, 27 to 32, 34 to 39, 41 to 44, 47 to 52, 55 to 60, 63 to 68, 71 to 76, 79, 80, 83, 84, 87, 88, 90 to 94, 96 to 100, 102 to 106, 108 to 112, 117 to 125, 130 to 133, 139, 140 & 143 to 148 may be allowed on net to net basis with accountability clause.

3.Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 321.66 Kgs as 1.21 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

4. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 46.66 Kgs as 1.55 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

5. Import item at SI No.3 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 120 Kgs as 1.50 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

6. Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 36.66 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 121.66 Kgs as 1.43 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from the scrap.
8. Import item at SI No.8 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 146.33 Kgs as 1.47 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.
9. Import item at SI No.9 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 38.33 Kgs as 1.53 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.
10. Import item at SI No.10 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 46.66 Kgs as 1.55 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.
11. Import item at SI No.11 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 36.66 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from the scrap.
12. Import item at SI No.14 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 26.66 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.
13. Import item at SI No.15 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 8.33 Kgs as 1.66 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.
14. Import item at SI No.16 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 9.33 Kgs as 1.55 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.
15. Import item at SI No.17 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 5 Kgs as 1.66 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from the scrap.
16. Import item at SI No.20 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 198.33 Kgs as 1.27 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.
17. Import item at SI No.21 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 73.33 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.
18. Import item at SI No.22 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 19 Kgs as 1.26 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.
19. Import item at SI No.23 shall be of relevant grade and thickness as contained / utilized in the export

item at SI.No.4 and its quantity may be allowed as 13.66 Kgs as 1.95 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from the scrap.

20. Import item at SI No.26 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 212.33 Kgs as 1.27 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from the scrap.

21. Import item at SI No.33 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 209.66 Kgs as 1.24 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from the scrap.

22. Import item at SI No.40 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 76.33 Kgs as 1.49 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from the scrap.

23. Import item at SI No.45 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 75.66 Kgs as 1.37 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.

24.Import item at SI No.46 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 67 Kgs as 1.31 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from the scrap.

25. Import item at SI No.53 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 1121.33 Kgs as 1.36 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.

26. Import item at SI No.54 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 398.33 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.9 after taking 1/3rd recovery from the scrap.

27. Import item at SI No.61 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 442.83 Kgs as 1.37 Kgs/Kg content in the export item at SI.No.10 after taking 1/3rd recovery from the scrap.

28. Import item at SI No.62 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 152.66 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.10 after taking 1/3rd recovery from the scrap.

29. Import item at SI No.69 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 838 Kgs as 1.33 Kgs/Kg content in the export item at SI.No.11 after taking 1/3rd recovery from the scrap.

30. Import item at SI No.70 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 296.6 Kgs as 1.05 Kgs/Kg content in the export item at SI.No.11 after taking 1/3rd recovery from the scrap.

31. Import item at SI No.77 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 665 Kgs as 1.43 Kgs/Kg content in the export item at

SI.No.12 after taking 1/3rd recovery from the scrap.

32. Import item at SI No.78 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 306.66 Kgs as 1.17 Kgs/Kg content in the export item at SI.No.12 after taking 1/3rd recovery from the scrap.

33. Import item at SI No.81 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 490 Kgs as 1.44 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

34. Import item at SI No.82 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 263.66 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from the scrap.

35. Import item at SI No.85 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 495 Kgs as 1.43 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

36. Import item at SI No.86 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 261 Kgs as 1.18 Kgs/Kg content in the export item at SI.No.14 after taking 1/3rd recovery from the scrap.

37. Import item at SI No.89 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.15 and its quantity may be allowed as 103 Kgs as 1.30 Kgs/Kg content in the export item at SI.No.15 after taking 1/3rd recovery from the scrap.

38. Import item at SI No.95 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 8.33 Kgs as 1.66 Kgs/Kg content in the export item at SI.No.16 after taking 1/3rd recovery from the scrap.

39. Import item at SI No.101 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 92.33 Kgs as 1.42 Kgs/Kg content in the export item at SI.No.17 after taking 1/3rd recovery from the scrap.

40. Import item at SI No.107 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 112.66 Kgs as 1.44 Kgs/Kg content in the export item at SI.No.18 after taking 1/3rd recovery from the scrap.

41. Import item at SI No.113 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 1983.33 Kgs as 1.16 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

42. Import item at SI No.114 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 1210 Kgs as 1.07 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

43. Import item at SI No.115 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 19.66 Kgs as 1.31 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

44. Import item at SI No.116 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 8.33 Kgs as 1.19 Kgs/Kg content in the export item at SI.No.19 after taking 1/3rd recovery from the scrap.

45. Import item at SI No.126 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.20 and its quantity may be allowed as 347.33 Kgs as 1.18 Kgs/Kg content in the export item at SI.No.20 after taking 1/3rd recovery from the scrap.

46. Import item at SI No.127 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.20 and its quantity may be allowed as 93 Kgs as 3.44 Kgs/Kg content in the export item at SI.No.20 after taking 1/3rd recovery from the scrap.

47. Import item at SI No.134 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 556.66 Kgs as 1.35 Kgs/Kg content in the export item at SI.No.21 after taking 1/3rd recovery from the scrap.

48. Import item at SI No.135 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 30 Kgs as 1.5 Kgs/Kg content in the export item at SI.No.21 after taking 1/3rd recovery from the scrap.

49. Import item at SI No.136 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 45.66 Kgs as 1.57 Kgs/Kg content in the export item at SI.No.21 after taking 1/3rd recovery from the scrap.

50. Import item at SI No.137 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 91.66 Kgs as 1.22 Kgs/Kg content in the export item at SI.No.21 after taking 1/3rd recovery from the scrap.

51. Import item at SI No.138 shall be of relevant grade and diameter as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 105 Kgs as 1.4 Kgs/Kg content in the export item at SI.No.21 after taking 1/3rd recovery from the scrap.

52. Import item at SI No.141 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 442.83 Kgs as 1.37 Kgs/Kg content in the export item at SI.No.22 after taking 1/3rd recovery from the scrap.

53. Import item at SI No.141 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 442.83 Kgs as 1.37 Kgs/Kg content in the export item at SI.No.22 after taking 1/3rd recovery from the scrap.

54. Import item at SI No.142 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 152.66 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.22 after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	185 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002153AM26
RA File Number	05AX04001271 AM26
Licence No and Date	0511033929/17/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 3000 PSI WP (OIL FIELD EQUIPMENT) QUANTITY: 2 NOS ITEMS OF IMPORTS: Item No 1 to 44: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002155AM26
RA File Number	05AX04001293 AM26
Licence No and Date	0511033931/17/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 3000 PSI WP WITH ACCESSORIES (OIL FIELD EQUIPMENTS). QUANTITY: 1 NOS	

ITEMS OF IMPORTS:

Item No 1 to 134: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	187 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002179AM26
RA File Number	09AX04000408 AM26
Licence No and Date	0911010059/18/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 19.11.2025, as under:	
Export item: TURBINE PARTS (Vanes made from Stainless Steel Bar) – 124 Numbers, total net wt. 165 Kg	
Import item: STAINLESS STEEL BARS GRADE: STT17/13W 120X60, 122X44	
Wastage allowed on import item: 580.58 % wastage on net content basis after recovery as against 950.99% applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002208AM26
RA File Number	05AX04001358 AM26
Licence No and Date	0511033992/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.11.2025, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP(OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 137: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	189 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002381AM26
RA File Number	05AX04001501 AM26
Licence No and Date	0511034167/29/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 11.12.2025, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	48F ARMOURED OPTICAL FIBER CABLE	2587.00	KME	SINGLE MODE OPTICAL FIBER	1,26,659.52	KME
		2587.00		CO POLYMER COATED MS TAPE	1,17,725.06	KGS
		2587.00		MEDIUM		KGS

				DENSITY POLYETHYLENE (MDPE)	1,45,075.73	
2.	96F ARMOURED OPTICAL FIBER CABLE	1305.00	KME	SINGLE MODE OPTICAL FIBER	1,27,785.60	KME
		1305.00		CO POLYMER COATED MS TAPE	68,173.07	KGS
		1305.00		MEDIUM DENSITY POLYETHYLENE (MDPE)	86,971.59	KGS
3.	144F ARMOURED OPTICAL FIBER CABLE	1615.00	KME	SINGLE MODE OPTICAL FIBER	2,37,211.20	KME
		1615.00		CO POLYMER COATED MS TAPE	73,509.07	KGS
		1615.00		MEDIUM DENSITY POLYETHYLENE (MDPE)	1,42,432.26	KGS

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002382AM26
RA File Number	05AX04001502 AM26
Licence No and Date	0511034168/29/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Meity dated 11.12.2025, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	48F ARMOURED OPTICAL FIBER CABLE	1110.00	KME	SINGLE MODE OPTICAL FIBER	54,345.60	KME
		1110.00		CO POLYMER COATED MS TAPE	50,512.10	KGS
		1110.00		MEDIUM DENSITY POLYETHYLENE (MDPE)	62,247.41	KGS
2.	96F ARMOURED OPTICAL FIBER CABLE	560.00	KME	SINGLE MODE OPTICAL FIBER	54,835.20	KME
		560.00		CO POLYMER COATED MS TAPE	29,254.34	KGS
		560.00		MEDIUM DENSITY POLYETHYLENE (MDPE)	37,321.14	KGS
3.	144F ARMOURED OPTICAL FIBER CABLE	690.00	KME	SINGLE MODE OPTICAL FIBER	1,01,347.20	KME
		690.00		CO POLYMER COATED MS TAPE	31,406.35	KGS
		690.00		MEDIUM DENSITY POLYETHYLENE	60,853.41	KGS

				(MDPE)		
RA concerned may take suitable consequential action accordingly.						

Case No.	191 / NC/1/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	CAVOTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002399AM26
RA File Number	31AX04000175 AM26
Licence No and Date	3111005128/30/07/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 10.09.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	192 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002438AM26
RA File Number	09AX04000440 AM26
Licence No and Date	0911010151/01/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 19.11.2025, as under: Export item: OIL AND GAS DRILLING EQUIPMENT– 200 Numbers Import item: FORGED AND MACHINE RINGS	

Wastage allowed on import item: 97.16 % wastage on net content basis after recovery as against 102.27% applied for.

Note: Material composition of export product and import item should be same. Dimensions of export product and import item should not be same.

RA concerned may take suitable consequential action accordingly.

Case No.	193 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002641AM26
RA File Number	04AX04000480 AM26
Licence No and Date	0411010170/12/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier approval in firm's similar case, **decided to ratify the ad-hoc norms** as per comments of MHI dated 15.12.2025, as under:

- i. Aluminium alloy foils may be allowed with 1% wastage on net content basis.
- ii. Brazing flux and AL paste may be allowed as consumables with their total value up to 0.75% of fob value of respective export product or as applied for, whichever is less.
- iii. Other items may be allowed on net-to-net basis under GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	194 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002749AM26
RA File Number	03AX04002487 AM26
Licence No and Date	0311046626/19/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred

Case No.	195 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00002830AM26
RA File Number	31AX04000227 AM26
Licence No and Date	3111005201/22/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred

Case No.	196 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003147AM26
RA File Number	09AX04000615 AM26
Licence No and Date	0911010440/11/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003252AM26
RA File Number	05AX04002063 AM26
Licence No and Date	0511035159/16/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under:	
ITEM OF EXPORT	
SARA SAE ASSY TRIPLEX PUMP MODULE 14 GPM 5000PSI, (OIL FIELD EQUIPMENT).	
QTY: 1 NOS	
ITEMS OF IMPORTS:	
1. ITEM NO. 1 TO 3: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	
2. WASTAGE TO BE ALLOWED: NIL.	

3. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003309AM26
RA File Number	07AX04001065 AM26
Licence No and Date	0711015654/18/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. MFG PROCESS IN DETAIL 2. JUSTIFICATION FOR 7 % WASTAGE 3. WASTAGE AT EACH STAGE OF MFG Case stands deferred	

Case No.	199 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003338AM26
RA File Number	09AX04000637 AM26
Licence No and Date	0911010509/19/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 09.12.2025, as under: Taking cue from NC-1 earlier decisions in firm's similar cases	

A)

S. No.	Export Products			Import item		
	Description	Qty. in Nos.	Net Wt. (Kg)	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery
1	TURBINE PARTS (Made from BLADE MATERIAL(STAINLESS STEEL BARS) GRADE: 10705BA)	336	772.80	Stainless steel Bar, GRADE: 10705BA, SIZE: 135X178, 118X146, 118X175, 55X90 MM	1000.14%	745.18%
2	TURBINE PARTS (Made from BLADE MATERIAL(STAINLESS STEEL BARS) GRADE: 10705BA-J)	364	910.00	Stainless steel Bar, GRADE: 10705BA-J, SIZE: 118X146, 135X178, MM	1049.70%	780.07%
3	TURBINE PARTS (Made from BLADE MATERIAL(STAINLESS STEEL BARS) GRADE: 10705BA-ST)	1164	1501.56	Stainless steel Bar, GRADE: 10705BA-ST, SIZE: 40X68, 55X90, 67X123, 61X106, 33X52, 47X75 MM	678.91%	476.36%
4	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705BU)	3137	2227.27	Stainless steel Bar, GRADE: 10705BU, SIZE: 56X202, 54X181, 42X167, 40X154, 36X283, 36X245, 42X281, 33X265, 30X239, 27X211,	942.29%	706.97%

				48X281, 43X71, 55X90, 33X52, 40X62, 47X75, 41X49, 33X47, 41X49, MM		
5	TURBINE PARTS (Made from Stainless steel Bar, Grade: 10705MBU)	3834	2377.08	Stainless steel Bar, GRADE: 10705MBU, SIZE: 67X146, 58X122, 49X73, 56X106, 45X100, 41X89, 40X68, 46X85, 33X52, 55X90, 40X62, 40X52 MM	916.03%	617.96%
6	TURBINE PARTS (Made from Stainless steel Bar, Grade: MTB10AAM)	1762	1057.20	Stainless steel Bar, GRADE: MTB10AAM, SIZE: 61X110, 55X90, 33X52, 40X68, 47X75 MM	716.47%	485.98%

B) COOLANT OIL (IPOL CUT 150 T (CNC/V MC)) may be allowed up to 5% of fob value of export.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003342AM26
RA File Number	05AX04001998 AM26
Licence No and Date	0511035259/19/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under:	

ITEM OF EXPORT

SARA SAE BOP CONTROL UNIT 40 GAL RATED FOR 3000PSI WP. (OIL FIELD EQUIPMENT).

QTY: 1 NOS

ITEMS OF IMPORTS:

1. ITEM NO. 1 TO 134: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2. **WASTAGE TO BE ALLOWED:** NIL.
3. **QUANTITY TO BE ALLOWED:** NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003370AM26
RA File Number	05AX04002109 AM26
Licence No and Date	0511035304/22/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 21.11.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT(PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT)	1.0 MTS	STAINLESS STEEL SEAMLESS PIPES SA / A 312, SA/A 240 TP 304 TO 347,TP 304 L TO TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L, TP304H TO 347H	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES SHOULD BE MATCHED WITH THE

GRADES AND SIZES OF PIPES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	202 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003373AM26
RA File Number	05AX04002001 AM26
Licence No and Date	0511035308/22/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.11.2025, as under:

ITEM OF EXPORT

SARA SAE BOP CONTROL UNIT 40 GAL RATED FOR 3000PSI WP (OIL FIELD EQUIPMENT).

QTY: 1 NOS

ITEMS OF IMPORTS:

1. ITEM NO. 1 TO 134: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2. **WASTAGE TO BE ALLOWED: NIL.**
3. **QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.**

RA concerned may take suitable consequential action accordingly.

Case No.	203 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	CONCORD UNITED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003423AM26
RA File Number	07AX04001093 AM26
Licence No and Date	0711015728/25/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. DRAWINGS OF THE EXPORT PRODUCTS WITH COMPLETE DIMENSIONS.
2. THICKNESS WISE QUANTITY IN NUMBERS OF THE EXPORT PRODUCT.
3. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.
4. WHERE IS THE APPLICATION OF THE EXPORT PRODUCTS?
5. MILL TEST CERTIFICATE OF THE IMPORTED STEEL.

Case stands deferred

Case No.	204 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003429AM26
RA File Number	05AX04002044 AM26
Licence No and Date	0511035360/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.11.2025, as under:

ITEM OF EXPORT

1. SARA SAE BOP CONTROL UNIT 200 GAL RATED FOR 3000 PSI WP (FOR OIL FIELD EQUIPMENT). QTY: 1 NOS
2. 1"100FT 5K PSI FIRE RETARDANT HOSE (FOR OIL FIELD EQUIPMENT). QTY: 12 NOS

ITEMS OF IMPORTS:

1. ITEM NO. 1 TO 140: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2. ITEM NO 141: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3. **WASTAGE TO BE ALLOWED: NIL.**
4. **QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.**

RA concerned may take suitable consequential action accordingly.

Case No.	205 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003498AM26
RA File Number	05AX04002285 AM26
Licence No and Date	0511035442/01/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under: ITEM OF EXPORT: ACCUMULATOR ASSY., TOP LOADING 3000 PSI 11 GAL (FOR OIL FIELD EQUIPMENT). ITEMS OF IMPORTS: 1. ITEM NO. 1 TO 7: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. 2. WASTAGE TO BE ALLOWED: NIL. 3. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	206 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003515AM26
RA File Number	09AX04000702 AM26
Licence No and Date	0911010602/03/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 24.11.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 4197 Numbers Import item: BLADE MATERIAL (STAINLESS STEEL BARS)	

Wastage allowed on import items:

- i) Blade Material (S S Bars) may be allowed with 800.67 % wastage on net content basis after recovery as against 1162.82% applied for.
- ii) Coolant may be allowed as consumables up to 5% of fob value of export.

RA concerned may take suitable consequential action accordingly.

Case No.	207 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ABI-SHOWATECH (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003544AM26
RA File Number	04AX04000697 AM26
Licence No and Date	0411010512/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT COLOURED PHOTOGRAPH OF THE EXPORT PRODUCTS.
2. WHAT IS THE NET WEIGHT OF THE EXPORT PRODUCT AT SI No 1 & 2?
3. CHEMICAL COMPOSITION OF THE EXPORT PRODUCT.
4. WHAT ARE THE REASONS FOR THE VARIATION OF WASTAGE FROM 1 TO 50%? SUBMIT DETAILED JUSTIFICATION.
5. WHERE IS THE APPLICATION OF WHEELS?
6. SUBMIT CALCULATION OF THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.

Case stands deferred

Case No.	208 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DELLNER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003603AM26
RA File Number	04AX04000721 AM26
Licence No and	0411010533/07/10/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured photograph of the export product with dimensions of the raw material and finished item. 2. Detailed process of manufacturing. 3. Process flow chart and indicate the wastage at each stage of operation. 4. What is the net length in meters that will be used in the export product, and the initial length in meters of the raw material? 5. What is the width and thickness of the imported item? 6. What is the weight of the raw material in GSM? 7. What is the application of the export item? Case stands deferred	

Case No.	209 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	CRAFTSMAN AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003674AM26
RA File Number	32AX04000467 AM26
Licence No and Date	3211009906/10/10/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	210 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AEROSKY SYSTEM PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003677AM26
RA File Number	07AX04001184 AM26
Licence No and Date	0711015889/10/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Submit a coloured photograph of the export product with complete dimensions.
2. Process flow chart and indicate the wastage at each stage of operation.
3. What is the weight of the raw material at the initial stage and at the final stage of the finished product?
4. What is the application of the export item?
5. Submit the Mill Test Certificate of the imported item.
6. What is the total weight of the 8 Nos of export products?
7. What are the reasons for 83.09% wastage in the manufacturing of the export product? Submit a detailed process and justify the claimed wastage for the manufacturing of the export item.

Case stands deferred

Case No.	211 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003705AM26
RA File Number	09AX04000740 AM26
Licence No and Date	0911010650/13/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/1/MEET/Nov/202526/13					
Case Status	Case Approved					
Party Name	HFCL LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025					
HQ File Number	HQRNORM APPLY 00003742AM26					
RA File Number	05AX04002505 AM26					
Licence No and Date	0511035756/15/10/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 11.12.2025, as under:						
SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	864F UNARMoured	150.00	KME	SINGLE MODE	1,32,192.00	KME

	OPTICAL FIBER CABLE			OPTICAL FIBER		
2.	1728F UNARMoured OPTICAL FIBER CABLE	48.00	KME	SINGLE MODE OPTICAL FIBER	84,602.88	KME

RA concerned may take suitable consequential action accordingly.

Case No.	213 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003743AM26
RA File Number	05AX04002506 AM26
Licence No and Date	0511035757/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 11.12.2025, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1.	72F UNARMoured OPTICAL FIBER CABLE	557.00	KME	SINGLE MODE OPTICAL FIBER	40,906.08	KME
2.	144F UNARMoured OPTICAL FIBER CABLE	425.00	KME	SINGLE MODE OPTICAL FIBER	62,424.00	KME
3.	432F UNARMoured OPTICAL FIBER CABLE	30.00	KME	SINGLE MODE OPTICAL	13,219.20	KME

				FIBER		
4.	864F UNARMoured OPTICAL FIBER CABLE	120	KME	SINGLE MODE OPTICAL FIBER	1,05,753.60	KME

RA concerned may take suitable consequential action accordingly.

Case No.	214 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003745AM26
RA File Number	09AX04000741 AM26
Licence No and Date	0911010674/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.12.2025, as under:

Export Product				Import item		
Description	Qty. Nos.	in Net (Kg)	Wt.	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery
OIL AND GAS DRILLING EQUIPMENT(Made from Stain less Steel Round Bar, Grade: NTR 50HS)	26	780		Stain less Steel Round Bar Grade: NTR 50HS	33.33%	31.67%

RA concerned may take suitable consequential action accordingly.

Case No.	215 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003768AM26
RA File Number	05AX04002499 AM26
Licence No and Date	0511035794/15/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.11.2025, as under:	
ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 3000 PSI WP AND SHEAR BOOST SYSTEM FOR 5000 PSI (FOR OIL FIELD EQUIPMENT).	
ITEMS OF IMPORTS:	
1. Item No 1 to 196: Net to net under GN-4 with accountability clause. 2. WASTAGE TO BE ALLOWED: NIL. 3. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	
RA concerned may take suitable consequential action accordingly.	

Case No.	216 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	BALMER LAWRIE-VAN LEER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003827AM26
RA File Number	07AX04001294 AM26
Licence No and Date	0711015946/17/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/1/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003843AM26
RA File Number	05AX04002580 AM26
Licence No and Date	0511035884/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
5. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
6. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. The above information may be furnished export product wise.

Case stands deferred

Case No.	218 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003844AM26
RA File Number	05AX04002583 AM26
Licence No and Date	0511035885/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 21.11.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT (PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT)	360.00 MTS	CARBON STEEL SEAMLESS PIPE(SA/ A 106 GR B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B)	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPE(SA / A 672 B 60 CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, APL 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22 / SA/A 671 GR. CC60, CL32 / SA/A 333 GR. 6)	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES UPTO 114.3 MM(SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 CR., CL 22)	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES ABOVE 114.3 MM AND UPTO 219.1 MM (SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 CR., CL 22)	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES ABOVE 219.1 MM (SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 CR., CL 22)	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL WELDED PIPES (SA/A 691 GR. 1-1/4 CR., CL 22)	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL	1.02 KGS/KGS ON THE NET

			SEAMLESS PIPES (SA/A 312 GR. TP304/304L TO TO 347/347L, TO 304 TO 347, TP304L TO TP347L, SA/A 312 GR. TP321H, SA/A 358 GR. TP321H, SA/A 790 GR. UNS S31803)	WEIGHT OF STAINLESS-STEELSEAMLESSPIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL WELDED PIPES(SA/A 312 & SA/A 358 TP 304 TO 347 ,TPTP 304 L TO TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H)	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEELWELDEDPIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL(SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS), SA/ A 350 LF 2 CL1 (LTCS))	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES ALLOY STEEL(SA/A 182 GR F 1 TO F 92, SA/A 182 GR. F11, CL2)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES STAINLESS STEEL(SA/A 182 GR F 304 TO F 347, SA/A 182 GR. F321H, SA/A 182 F 304 L TO 347 L ,DUAL GRADE - F 304 / 304 L TO F 347 / 347 L)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL(SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 350 GR. LF2, SA/A 350 GR. LF2,CL1 , SA/A 420 GR. WPL6, SA/A 420 GR. WPL6,W, SA/A 671 GR. CC60, CL32, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP / WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			PIPE FITTING ALLOY STEEL(SA/A 691 GR. 1-1/4 CR., CL 22, SA/A 182 GR. F11, CL2, SA/A 182 GR. F11, / SA/A 182 / SA 234 GRADE WP1 TO WP92, P 1 TO P92 , F1 TO F92, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ CAP/ COUPLING / SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			: PIPE FITTING STAINLESS STEEL(SA/A 403 WP 304 TO WP 347, SA/A 403 GR. WP321H,SA/A 182 GR. F321H,SA/A 403 GR. WP321H,WX, SA/A 182 GR. F304/304L, SA/A 403 WP 304 L TO WP 347 L , DUAL GRADE - SA/A 403, WP 304 / 304 L TO WP 347 / 347 L , REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS, SA/A 815 GR. WP UNS S31803 & SA/A 815 GR. WP UNS S32205)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	219 / NC/1/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	CHEMTRON SCIENCE LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 13 and 16/12/2025
HQ File Number	HQRNORM APPLY 00003895AM26
RA File Number	03AX04003737 AM26
Licence No and Date	0311048446/24/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 14.11.2025, as under:

1. Quantity of import items at SI.No.1 to 192 is "**NIL**" and therefore, import items at SI.No.1 to 192 may be omitted.
2. Quantity of of import items may be allowed as under:
 - i. **For export item at SI.No.1** :Quantity of import items at Sl. No. 193, 195,197 to 209 and 211 to 239 may be allowed on net to net basis with accountability clause and quantity of import items at Sl. No. 194,196 and 210 may be allowed as per policy for import of spares ,as per General Note-4 for engineering products.
 - ii. **For export item at SI.No.2**:Quantity of import item s at Sl. No. 240, 242, 244 to 251 and 253 to 288 may be allowed on net to net basis with accountability clause and quantity of import items at Sl. No. 241,243 and 252 may be allowed as per policy for import of spares ,as per General Note-4 for engineering products.
 - iii. **For export item at SI.No.3**:Quantity of import item s at Sl. No. 289, 291, 293 to 299 and 301 to 335 may be allowed on net to net basis with accountability clause and quantity of import items at Sl. No. 290,292 and 300 may be allowed as per policy for import of spares ,as per General Note-4 for engineering products.
 - iv. **For export item at SI.No.4** :Quantity of import item s at Sl. No. 336, 338, 340 to 352 and 354 to 383 may be allowed on net to net basis with accountability clause and quantity of import items at Sl. No. 337,339 and 353 may be allowed as per policy for import of spares ,as per General Note-4 for engineering products.

RA concerned may take suitable consequential action accordingly.

Offline Cases

Case. No. 1

M. No.:NC/1/MEET/Dec/202526/8 (Offline Cases) dated 16.12.2025	M/s GEA Process Engineering, Vadodara	Status of case
HQ. No.: 01/80/162/AM09/	Subject: Request for fixation of ad-hoc norms	Deferred
Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and		

KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products.

The copy of application was sent to MSME on 08.09.2020 for examination of the case. As per comments of MSME received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. A copy of complete set of application.
2. To provide MSME-DI wastage/SEZ wastage report, if any.

As per NC decision, a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. MSME was reminded on 09.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant on 18.07.2022:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The applicant vide email dated 18.07.2022 had requested for more time to reply the deficiency letter. Further, the applicant's reply was received vide email dated 22.07.2022 and the same was forwarded to MSME for examination & comments.

The case was considered in NC-1 meeting dt.24.04.2023 and the decision of the Committee was to wait for the report of the committee constituted for fixing of scrap wastage norms in respect of EOUs/SEZ units. Subsequently, a team consisting of DDG(SKD), Consultant (Tech-3) and Consultant (SKB) made a visit to the factory of the firm situated at Vadodara during 22-24 Feb, 2024. The report of the said team is still awaited as the firm has not furnished the following documents sought vide mail dated 29.08.2024:-

(i) Copy of Application

(ii) Other Annexures of the firm's letter dated 21.03.2024 in addition to A, B & C Annexures.

The case was again considered in NC-1 meeting dt.01.08.2025 and the decision of the Committee was as under:-

“The Committee considered the case as per agenda and noted that in this matter a CPGRAMS grievance bearing registration number DOCOM/E/2025/0001443 has also been received from Shri Yash Sah. The Committee, after deliberating upon the case, decided to remind the firm to submit documents called for vide mail dated 29.08.2024 and to dispose of the said grievance by issuing a reminder to the firm. “

Subsequently, vide mails dt.25.08.2025 and 09.12.2025, Shri Yash Sah and the firm were reminded to furnish the said documents. They have not yet submitted the said documents. Now, Shri Yash Sah has filed CPGRAMS appeal bearing registration number DOCOM/E/A/25/0000106 against the said decision of NC-1. The case is placed before NC-1 for consideration and taking appropriate decision in the matter.

Decision: The Committee considered the case as per agenda and decided to remind Shri Yash Sah and the firm to submit documents sought vide mail dated 29.08.2024.

Case stands deferred.

Case No.2	M/s. GASTEK ENGINEERING PRIVATE LIMITED	Status of case Approved
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M.No.: NC/1/MEET/Dec/202526/8 (Offline Cases) dated 16.12.2025		
AA No. : 0510394420 dated 03/06/2015		
	Subject: Review application for fixation of ad-hoc norms.	

Case history: The application of the firm for fixation of ad-hoc norms was rejected in NC-1 meeting dated 21/06/2016 and the decision of the Committee was as under:-

“The committee noted that the firm has not furnished documentary evidence in support of cost of indigenous inputs for consideration of the case in reply to the letter sent to them on 18.04.2016 by DGFT and final reminder on 20.05.2016 sent through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.”

2. Against the said rejection, the firm filed review before PRC. The case was considered in PRC meeting dt.18.07.2025 and the decision of PRC was as under:-

“The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.”

3. This is the first review filed by the firm. The case was referred to DPIIT for examination and comments vide mail dt.07.10.2025. The comments of DPIIT have been received.

4. The case was considered in NC-1 meeting dt.11.11.2025 and the decision of the Committee was to call the firm for personal hearing in the forthcoming meeting of NC-1. Accordingly, the firm has been called for personal hearing. The case is placed before NC-1 for consideration and taking appropriate decision in the matter.

Decision: Firms’ representatives Mr. P.K. Bahl & Mr. A.K. Jha appeared for Personal Hearing in the meeting. They apprised the committee that the import item is a component used in the manufacture of export item namely, Oxygen Generator -40 Nm³/hr. and has been imported on net to net basis.

They further informed that import item namely, Oxygen Generator, Intelli Control & Oxygen monitor for Oxygen generator is fitted with indigenous items like Filter, Rotameter, PHV & fitting to make a functional oxygen plant and that the value of the indigenous items is Rs.2,50,000/-. They further clarified that the value of Rs. 14,66,378/- for indigenous items as informed by them earlier in the year 2015 was a mistake on their side and the same was informed by them in the year 2016.

Keeping above in view, the committee decided to ratify the norms for the purpose of redemption of this A.A. on net to net basis as per General Note-4 for Engineering products.

RA concerned may take suitable consequential action accordingly.

Case No. 3		Status of case
M.No.: NC/1/MEET/Dec/202526/8 (Offline Cases) dated 16.12.2025	M/s. GASTEK ENGINEERING PRIVATE LIMITED	Approved
AA No. : 0510397776 dated 01.03.2016		
	Subject: Review application for fixation of ad-hoc norms.	
Case history: The application of the firm for fixation of ad-hoc norms was rejected in NC-1 meeting dated 19/07/2016 and the decision of the Committee was as under:- “The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 12.05.2016 through email and final reminder sent to the firm on 24.06.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.” 2. Against the said rejection, the firm filed review before PRC. The case was considered in PRC meeting dt.18.07.2025 and the decision of PRC was as under:- “The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.” 3. This is the first review filed by the firm. The case was referred to DPIIT for examination and comments vide mail dt.07.10.2025. The comments of DPIIT have been received. 4. The case was considered in NC-1 meeting dt.11.11.2025 and the decision of the Committee was to call the firm for personal hearing in the forthcoming meeting of NC-1. Accordingly, the firm has been called for		

personal hearing. The case is placed before NC-1 for consideration and taking appropriate decision in the matter.

Decision: Firms' representatives Mr. P.K. Bahl & Mr. A.K. Jha appeared for Personal Hearing in the meeting. They apprised the committee that the import items are 'Carbon Molecular Sieves' used in the manufacture of export items namely, Nitrogen Plants' and have been imported on net to net basis.

Keeping above in view, the committee decided to ratify the norms for the purpose of redemption of this A.A. as per comments of DPIIT dated 10.10.2025, as under:

1. Export item at Sl No. 2 shall be of " 99.5% purity" .
2. Export items at Sl No. 1 shall contain 1233 Kgs. of import item at Sl.No. 1.
3. Export items at Sl No. 2 shall contain 1266 Kgs. of import item at Sl.No. 2.
4. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 1233 Kgs on net to net basis in the export item at Sl.No.1 as claimed by the firm.
5. Quantity of import item at Sl.No. 2 may be allowed as applied for i.e. 1226 Kgs on net to net basis in the export item at Sl.No.2 as claimed by the firm.

RA concerned may take suitable consequential action accordingly.